

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87043 of 2019

(Arising out of Order-in-Appeal No. IM-CGST-A-I-MUM-432-18-19 dated 18.01.2019 passed by Commissioner of Central Tax, Appeals-I, Mumbai)

Tata Consultancy Services Limited
9th Floor, Nirmal Building, Nariman Point,
Mumbai – 400 021.

.....Appellant

VERSUS

**Commissioner of Central Goods
And Service Tax-Mumbai South**
13th Floor, Air India Building, Nariman Point,
Mumbai – 400 021.

.....Respondent

Appearance:

Shri Aman Haria, Chartered Accountant for the Appellant
Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85541 / 2022

Date of Hearing : 09.06.2022
Date of Decision : 09.06.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Chartered Accountant for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)